

SHRI JYOTIRMOY BOSU: I want to make a submission, Sir. On a previous occasion you were good enough to allow the Adjournment Motion to be taken up on the following day. Here, Sir, a majority of the Opposition

12.49 hrs.

**DEMANDS FOR GRANTS—
(MANIPUR), 1973-74**

MR. SPEAKER The House will now take up discussion and voting on the Demands for Grants in respect of the Budget for the State of Manipur for 1973-74.

MR SPEAKER: No, it was not a precedent. I cannot make it a precedent. I cannot change the rule. I myself suggested whether we could take it up tomorrow so that there could be no procedural objection, but you wanted it to be taken up today. I am very helpless today.

DEMAND No 1—LAND REVENUE

SHRI JAGANNATHRAO JOSHI Under Rule 377 I seek your permission. Please allow me to say something just for a minute.

MR SPEAKER Motion moved

"That a sum not exceeding Rs 13,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Land Revenue' "

MR SPEAKER Not now

श्री जगन्नाथराव जिख घुछयल महोदय,
सुज रिग्ट 30 परसेट कट हुमा हे घब
तो हमारी पालियामेन्टी प्रोसीडिगज मे भी
कुछ नही खपया।

DEMAND No 2—STATE EXCISE

घुछयल महोदय घाप गार्ट-नोटिस भेज
दीजिये या कुछ भी भेज दीजिये।

MR SPEAKER Motion moved

"That a sum not exceeding Rs 13,30,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'State Excise' "

SHRI S. M BANERJEE Sir, we have given Calling Attention Notices, but I do not want to press it just now. I request you only to ask the Finance Minister to make a statement telling us as to what the Government's mind is about the implementation of the Pay Commission's Report, after having detailed discussions with the employees' representatives. Unfortunately they have not said anything. The railway workers and the defence employees have taken strike ballots. I request you to ask the Finance Minister to make a clear statement that nothing will be implemented after the Cabinet decision, unless they have had a discussion with the employees' representatives.

DEMAND No 3 TAXES ON VEHICLES

MR SPEAKER Motion moved

"That a sum not exceeding Rs 97,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Taxes on Vehicles' "

DEMAND No. 4—SALES TAX.

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,26,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Sales Tax'."

DEMAND No. 5—OTHER TAXES AND DUTIES

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 5,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Other Taxes and Duties'."

DEMAND No. 6—STAMPS

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 20,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Stamps'."

DEMAND No. 7—REGISTRATION

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 62,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Registration'."

DEMAND No. 8—PARLIAMENT, STATE AND UNION TERRITORIES LEGISLATURE

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 7,05,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Parliament, State and Union Territories Legislature'."

DEMAND No. 9—GENERAL ADMINISTRATION

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 72,91,000 be granted to the President, out of the Consolidated Fund of the State of Manipur to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'General Administration'."

DEMAND No. 10—ADMINISTRATION OF JUSTICE

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 2,78,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Administration of Justice'."

DEMAND No. 11—JAILS

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 4,67,000 be granted to the President, out of the Consolidated

[MR SPEAKER.]

Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Jails.'

DEMAND No 12—POLICE

MR. SPEAKER; Motion moved:

"That a sum not exceeding Rs. 2,36,58,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Police'."

DEMAND No 13—CIVIL SUPPLIES

MR SPEAKER Motion moved.

"That a sum not exceeding Rs. 4,34,000 be granted to the President, out of the Consolidated Fund of the State of Manipur to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Civil Supplies'."

DEMAND No. 14—EDUCATION

MR SPEAKER. Motion moved

"That a sum not exceeding Rs. 3,70,09,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Education'."

DEMAND No 15—MEDICAL

MR SPEAKER Motion moved.

"That a sum not exceeding Rs. 73,34,000 be granted to the

President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Medical'."

DEMAND No. 16—PUBLIC HEALTH

MR SPEAKER. Motion moved:

"That a sum not exceeding Rs 30,89,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Public Health' "

DEMAND No 17—FAMILY PLANNING

MR SPEAKER Motion moved

"That a sum not exceeding Rs. 7,37,000 be granted to the President out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of Family Planning "

DEMAND No 18—AGRICULTURE AND FISHERIES

MR SPEAKER Motion moved:

"That a sum not exceeding Rs 52,29,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Agriculture and Fisheries'."

DEMAND No. 19—ANIMAL HUSBANDRY

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 21,57,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Animal Husbandry'."

DEMAND No. 20—COOPERATION

MR. SPEAKER Motion moved:

"That a sum not exceeding Rs 10,35,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Cooperation'."

DEMAND No 21—INDUSTRIES

MR SPEAKER Motion moved

"That a sum not exceeding Rs. 31,18,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1974 in respect of 'Industries'."

DEMAND No. 22—COMMUNITY DEVELOPMENT

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs 69,60,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Community Development'."

DEMAND No. 23—LABOUR

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs 2,83,000 be granted to the President out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Labour'."

DEMAND No. 24—STATISTICS

MR SPEAKER, Motion moved.

"That a sum not exceeding Rs 5,41,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Statistics'."

DEMAND No 25—IRRIGATION

MR SPEAKER Motion moved:

"That a sum not exceeding Rs 16,13,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Irrigation'."

DEMAND No 26—ELECTRICITY

MR SPEAKER Motion moved:

"That a sum not exceeding Rs 76,00,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Electricity'."

DEMAND No. 27—PUBLIC WORKS
(ORIGINAL WORKS AND REPAIRS)

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 63,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Public Works (Original Works and Repairs)'"

DEMAND No. 28—PUBLIC WORKS
(ESTABLISHMENT)

MR. SPEAKER Motion moved:

"That a sum not exceeding Rs 1,02,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Public Works (Establishment)'"

DEMAND No 29—ROAD TRANSPORT

MR. SPEAKER Motion moved.

"That a sum not exceeding Rs. 53,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Road Transport'"

DEMAND No. 30—FAMINE

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,34,000 be granted to the President, out of the Consolidated

Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Famine'."

DEMAND No. 31—PENSION AND OTHER
RETIREMENT BENEFITS

MR. SPEAKER. Motion moved:

"That a sum not exceeding Rs. 7,20,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Pension and other Retirement benefits'"

DEMAND No. 32—STATIONERY AND
PRINTING

MR SPEAKER Motion moved

"That a sum not exceeding Rs. 6,67,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Stationery and Printing'"

DEMAND No. 33—FOREST

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs 20,59,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Forest'"

DEMAND No. 34—MISCELLANEOUS

MR SPEAKER Motion moved

"That a sum not exceeding Rs 59,21,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Miscellaneous'"

DEMAND No 35—CAPITAL OUTLAY ON PUBLIC HEALTH

MR SPEAKER Motion moved

"That a sum not exceeding Rs 56,00,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Capital Outlay on Public Health'"

DEMAND No. 36—CAPITAL OUTLAY ON IRRIGATION NAVIGATION, EMBANKMENT AND DRAINAGE WORKS

MR SPEAKER Motion moved

"That a sum not exceeding Rs 100,00,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1974, in respect of 'Capital Outlay on Irrigation Navigation, Embankment and Drainage Works'"

DEMAND No 37—CAPITAL OUTLAY ON FLOOD CONTROL

MR. SPEAKER Motion moved

"That a sum not exceeding Rs. 13,33,000 be granted to the President, out of the Consolidated

Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1974, in respect of 'Capital Outlay on Flood Control'"

DEMAND No 38—CAPITAL OUTLAY ON ELECTRICITY

MR SPEAKER Motion moved

"That a sum not exceeding Rs 96,67,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Capital Outlay on Electricity'"

DEMAND No 39—CAPITAL OUTLAY ON ROADS

MR SPEAKER Motion moved

"That a sum not exceeding Rs. 1,50,67,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1974 in respect of 'Capital Outlay on Roads'"

DEMAND No 40—CAPITAL OUTLAY ON BUILDINGS

MR SPEAKER Motion moved

"That a sum not exceeding Rs 1,84,66,000 be granted to the President, out of the Consolidated Fund of the State of Manipur to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Buildings'"

DEMAND No. 41—CAPITAL OUTLAY ON
ROAD TRANSPORT

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 5,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Road Transport'."

DEMAND No 42—CAPITAL OUTLAY ON
STATE TRADING

MR. SPEAKER Motion moved

"That a sum not exceeding Rs. 6,74,73,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1974, in respect of 'Capital Outlay on State Trading'."

DEMAND No 43—CAPITAL OUTLAY ON
INDUSTRIAL AND ECONOMIC DEVELOP-
MENT

MR. SPEAKER Motion moved

"That a sum not exceeding Rs. 37,33,000 be granted to the President, out of the Consolidated Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1974, in respect of 'Capital Outlay on Industrial and Economic Development'."

DEMAND No. 44—LOANS AND ADVANCES

MR. SPEAKER. Motion moved

"That a sum not exceeding Rs. 56,14,000 be granted to the President, out of the Consolidated

Fund of the State of Manipur, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Loans and Advances'."

Any hon. Member who wants to speak now? Shri Sarjoo Pandey.

SHRI DINEN BHATTACHARYYA (Serampore). Shri Biren Dutta wants to speak.

SHRI S. M BANERJEE (Kanpur). After Manipur is Andhra. How many hours? We have not decided.

MR. SPEAKER One hour for Manipur and two hours for Andhra.

SHRI BIREN DUTTA (Tripura West). Mr. Speaker, Sir, we are again called upon to discuss about the Demands for Grants for Manipur. Now it has become a practice of the Central Government to rule the country through President's rule for long periods. We do not know how long Manipur will remain under President's rule. But, during this period of the President's rule, we find, Manipur has gone through severe drought and this is telling upon the people's lives. In this Budget, the provision made for improvement of Agriculture is far below the expectation of the people of Manipur. When the Central Government directly take over charge of the administration of a State, it is naturally expected that the Centre will take some interest in developmental activities. But going through the brochure presented along with the budget, I find that after the rise in prices of almost every item, the budget provisions have become almost unreal, and during the coming years, we do not know how much further the prices will go up.

In regard to the agricultural sector, a discussion had taken place between the Members of Parliament on the Advisory Committee and the Government, and

they made certain suggestions for immediate improvement of the agricultural sector in Manipur. But in these budget proposals, there is no reflection of that discussion at all.

In Manipur, irrigation projects are a 'must' at present. The tribal areas need much more allotment than is proposed in this budget. Though Manipur is a small State, it has a large number of educated unemployed. If we bear all this in mind and then go through the budget proposals we shall be very sorry to see that the budget does not measure up to the expectations of the people and the needs of the State. So I would again request Government to consider about the provision especially relating to agriculture, industry, irrigation and power. These things need much more amount than what is proposed in this budget.

Further we have also to look into the internal condition of the tribal areas. There are some reports in the press that dissatisfaction has grown to such an extent that the Government of India are thinking of taking some action against people who are resorting to anti-State activities. This dissatisfaction will grow if we do not take care to satisfy the needs of the tribal areas.

First of all roads are an urgent necessity in the tribal areas. So roads and other things should be immediately developed. The tribal youth should be attracted for constructive activities in Manipur and for this also much more amount should be allotted. Otherwise there is possibility of a deterioration in the law and order situation and there are already some symptoms visible there. So I would request Government to look into the points which I have made regarding allotment of more amounts for agricultural development for irrigation, for industries and for providing employment to the tribal and unemployed youth of Manipur.

With these words I support the budget.

श्री सरजू पांडे . (गाजीपुर) अध्यक्ष महोदय, हमारे देश में कई राज्या में आज विधान सभाये नहीं हैं, न वहा पर जनता के चुने हुए प्रतिनिधि हैं जिनमें मनीपुर भी एक राज्य है । मैं नहीं समझता आज राज्या में ऐसी स्थिति क्या उत्पन्न हुई है जबकि वहा पर एक ही पार्टी की सरकार है । इसमें यह माहित होता है कि कानून पार्टी में खुद मतभेद है । जिन नीतियों का निर्धारण किया गया था उन पर अमल न होना के कारण आज पूरे देश में असंतोष है । यह बात हमारे उत्तर प्रदेश में हुई बिहार में हुई गुजरात और दूसरे राज्या में हुई । वैसे ना हमारे देश में सभी जगह पर असंतोष है लेकिन खामतीय पर जो पिछड़े हुए हिस्से हैं जैसे पूर्वी उत्तर प्रदेश है जाकि हिन्दुस्तान का सबसे पिछड़ा हुआ हिस्सा है या मनीपुर की जो समस्या है उसका वर्णन करना बहुत ही कठिन है । अभी यहा पर हमारे भाई जो बाल रहे थे कि शिक्षित बेरोजगारी की समस्या पानी की समस्या खेती की समस्या शिक्षा की समस्या रोग की समस्या—यह मारी की मारी समस्याये वैसे ही पडी हैं । केन्द्रीय सरकार ने जो बजट प्रस्तुत किया है

श्री चन्द्र भाल मनी तिवारी (बन-गमपुर) अध्यक्ष महोदय अभी कुछ देर पहले यहा पर ऊपर में पर्चा आया था जो मैंने सेक्रेटरी की सेवा में दिया था कि आप तक पहुंचाई लेकिन अभी तक उस पर कोई कार्यवाही नहीं हुई है ।

अध्यक्ष महोदय - मैंने पूछा है, उसपर कार्यवाही होगी। (अध्यक्षान)

श्री एस० एस० बनर्जी - जैसी दशा है उसमें कागज फंक्ना कोई ऐसी बात नहीं है।

MR SPEAKER There is no justification for it, do not try to defend such things.

श्री सरजू साहू - तो मैं यह कह रहा था कि मनीपुर की सरकार बननी चाहिए थी। पता नहीं क्या स्थिति है जिसकी वजह से यह नहीं हो सका। जो बजट पेश किया गया है उसमें प्रदेश के पिछड़ेपन के लिए कोई नयी बात नहीं है। हम लोग समाजवाद की बात करते हैं। पूरे देश में भाषा थी कि देश के जो पिछड़े हुए भाग हैं उनको प्राथमिकता मिलेगी लेकिन बात उल्टी हो रही है कि प्राथमिकता उन भागों को मिलनी है जो कि भाग बड़े हुए हैं। पिछड़े भागों के सम्बन्ध में बात जरूर की जानी है लेकिन सही माने में उनको प्राथमिकता नहीं दी जाती।

भाज मनीपुर के लिए जो बजट पेश किया गया है उसमें करीब पीने की नील कोड का घाटा दिखाया गया है। इस तरह से प्रदेशों में जो घाटे के बजट पेश किए जाते हैं उनसे मुद्रास्फीति ही होती है। सभी लोग जानते हैं कि भाज हमारे देश में रुपए की कीमत गिर गई है। हर राज्य में घाटे का बजट पेश किया जाता है और फिर उस घाटे

के बजट के लिए तरह तरह के टैक्स लगाए जाते हैं धाम जनता पर, जिसके फलस्वरूप कीमत बढ़ती है। इसलिए मैं चाहता हूँ कि जो बजट हमारे सामने मनापुर का आया है, धम्बल तो वहाँ पर जल्दी में जल्दी जनता की चुनौती हुई सरकार बनाई जाये और वहाँ की समस्याओं को समझ सके। इंग्लैंड की उस प्रदेश को भाष्यविद्याता न बनाय क्योंकि जैसी इंग्लैंड देश की है वह सभी को अच्छी तरह से मालूम है। जहाँ भी प्रेसीडेंट कल होता है वहाँ पर पूरी तरह से दमन का जाल फैलाया जाता है। वहाँ पर सिबाय जनता की आवाज को दबाने के और कोई काम नहीं होता है जैसा कि अभी उत्तर प्रदेश में हुआ है। जब वहाँ का बजट आयेगा तब उसपर बात होगी। उत्तर प्रदेश के लिए मैं तजुबों के तौर पर कह सकता हूँ कि वहाँ की इंग्लैंड ने नूफान मसाला शुरू कर दिया। इमरानिया में यह कहना चाहना है कि उत्तर प्रदेश में भी जल्दी में जल्दी सरकार बननी चाहिए। जो हमारे आज पडे लिये बेकार भाइयों की समस्या है, इरीगेशन की समस्या है, पावर की समस्या है और जो पिछड़ापन है उसको दूर करने के लिए अग्रिक में अग्रिक व्यवस्था करने चाहिए ताकि देश के जो पिछड़े हुए भाग हैं वह भी भाग बढ़ सक, यही मेरा निवेदन है।

MR. SPEAKER Shri Tambi Singh
He might speak after the lunch recess.
13 hrs.

The Lok Sabha adjourned for lunch
till Fourteen of the Clock.